CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 1020/MP/2025

Subject	:	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the CERC (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation13 (1a) of CERC (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019 for revision of input price of coal supplied from Pakri Barwadih mine for the period from date of commercial operation i.e. 1.4.2019 to 31.3.2024 after the truing up exercise
Petitioner	:	NTPC Mining Limited
Respondent	:	BSPHCL and 43 ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NTPC Ms. Ritu Apurva, Advocate, NTPC Ms. Nishtha Wadhwa, Advocate, NTPC Shri Puneeth Ganapathy, Advocate, Bihar Discoms Shri Naman Kumar, Advocate, Bihar Discoms Shri Varun K Chopra, Advocate, MPPMCL Shri Rahul Tomar, Advocate, MPPMCL Shri Dipu Kumar Jha, Advocate, MPPMCL Shri Anup Jain, Advocate, MSEDCL Shri Shashawat Dubey, Advocate, MSEDCL Ms. Anusha Nagarajan, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL Ms. Bhargavi Kannan, Advocate, BRPL and BYPL Ms. Kavya Sarin, Advocate, BRPL and BYPL

Record of Proceedings

The matter was called out for hearing through virtual mode.

2. During the hearing, learned counsel for the Respondents, BRPL, BYPL and TNPDCL, sought additional time to file their replies to the Petition. Learned counsel for the Petitioner sought further time to file its rejoinder to the replies sought to be filed. Learned counsel for the Respondents, Bihar Discoms and MSEDCL, sought an opportunity to make oral submissions in the matter.

3. On a specific query from the Commission regarding compliance with the directions contained in the order dated 26.5.2026 in Petition No. 60/MP/2022, whereby

the Petitioner was directed to submit certain information at the time of truing up, the learned counsel for the Petitioner submitted that the relevant information, including auditor-certified copies of the tariff forms and letters to the Coal Controller, had been filed. However, the counsel sought time to reverify the information filed in compliance with the aforesaid order and to submit any additional information that may have been inadvertently omitted.

4. After considering the submissions of the parties, the Commission permitted the Petitioner to file the additional information, in compliance with the directions contained in the order dated 26.5.2026 in Petition No. 60/MP/2022, on or before **16.11.2026**, if not filed earlier. The Respondents, BRPL, BYPL and TNPDCL, were permitted to file their replies on or before **30.11.2026,** after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **14.12.2026**.

5. The Petition shall be listed for hearing on **7.1.2027**.

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)